

NATIONAL COMPANY LAW TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

C.P NO. 798/2015  
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR  
Hon'ble President

SH. R.VARADHARAJAN  
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 14.03.2017

NAME OF THE COMPANY: N V Resorts Pvt Ltd

SECTION OF THE COMPANIES ACT: 391&394

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	KUNAL VAJANI PRANAYA GOYAL AMAN GANDHI CHIRANJIVI SHARMA .		Adv. for the Petitioner.	
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2.	CHETANA KANDPAL	Company Prosecutor	o/o OL, Delhi	Chetana
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3.	C. BALOONI	Company Prosecutor	FOR DMR	13/3
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ORDER

Learned counsel for the RD has referred to para 10 of the RD's report especially sub-para (b). According to the objection, the Board of Directors of the Transferor Company purportedly approved the proposed scheme of amalgamation in the meeting held on 15.01.2015. The MGT-(7) (annual return) filed by the Transferor Company and the Transferee Company subsequent to the petition that the Board of Directors of these Companies met five times, however, no such board meeting of the Transferor Company was held on 15.01.2015. In response to the aforesaid objection the petitioner has filed an affidavit dated 03.09.2016 before Delhi High Court. The stand taken therein is that there was some clerical error which is now been corrected.

Contd....

Learned counsel for the RD requests for some time to file response to the affidavit dated 03.09.2016 a copy of which has already been furnished. The needful shall be done within two weeks.

List on 28.03.2017.

sd/-

(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT

sd/-

(R. VARADHARAJAN)  
MEMBER (J)